



The Insolvency and Bankruptcy Board of India  
in association with  
The British High Commission  
is organizing a virtual session on

“Personal Guarantor and Liabilities of Directors”

Friday, February 4, 2022  
4:00 PM – 6:00 PM (IST)



## AGENDA

- Proceedings against personal guarantors
- Right of subrogation
- Liabilities of directors during Insolvency Resolution Process
- Director's bankruptcy in UK
- Liabilities of directors in UK during Insolvency Processes
- Panel discussion on emerging practical issues during proceedings against personal guarantors.



Keynote Address by

Mr. Sudhaker Shukla, Whole Time Member, IBBI

## Eminent Speakers



**Mr. Satwinder Singh**  
Partner, Vaish Associates Advocates



**Mr. NPS Chawla**  
Associate Partner, Vaish Associates  
Advocates



**Mr. Phillip D'Costa**  
Partner, Penningtons Manches Cooper  
LLP



**Ms. Charlotte Hill**  
Member of Restructuring and Insolvency  
Team, Penningtons Manches Cooper  
LLP

Joining Link: [https://svlive.in/Session\\_on\\_Personal\\_Guarantor\\_and\\_Liabilities\\_of\\_Directors/](https://svlive.in/Session_on_Personal_Guarantor_and_Liabilities_of_Directors/)